## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A No.116/2012

Thrusday, this the 18th day of October, 2012.

CORAM-

HON'BLE Dr K.B.S.RAJAN, JUDICIAL MEMBER HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Hussain.K.A., S/o Abdul Rahiman,
Postman, Perinjanam.P.O.
Irinjalakkuda Postal Division,
Residing at Koottungaparambil House,
Post Chamakkala, Thrissur-680 687. - Applicant

(By Advocate Mr O.V.Radhakrishnan, Senior with Mr Antony Mukkath))

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- Superintendent of Post Offices,
   Irinjalakkuda Division, Irinjalakkuda-680 121.
- 2. Postmaster General, Central Region, Kochi-682 018.
- 3. Chief Postmaster General, Kerala Circle, Thiruvananthapuram-695 033.
- Union of India represented by its Secretary,
   Ministry of Communication & Information Technology,
   Dak Bhavan, New Delhi-110 116. Respondents

(By Advocate Mr Varghese P Thomas, ACGSC)

This application having been finally heard on 18.10.2012, the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE Dr K.B.S.RAJAN, JUDICIAL MEMBER

- 1. The applicant's request earlier was for his posting as Sorting Postman at Kodungallur/Irinjalakuda and the same stood approved vide Annexure A-4 order dated 08.09.2010 but not implemented. His request was on account of his physical disability. As the applicant's grievance has not been redressed, he has now moved this Original Application seeking the following main reliefs.
  - "8(i) To decaire that the applicant is legally entitled to be shifted to the post of Sorting Postman against one of the existing vacancies of Sorting Postman in Irinjalakkuda Head Post Office or Kodungallur Head Post Office in enforcement of Section 47 of Act 1 of 1996 and by honouring the promise given in Annexure A-4 by the competent authority.
  - (ii) To issue appropriate direction or order directing the 1<sup>st</sup> respondent to shift the applicant to the post of Sorting Postman either at Irinjalakkuda Head Post Office or at Kodungallur Head Post Office against one of the existing vacancies forthwith, at any rate, within a time frame that may be fixed by this Hon'ble Tribunal;
  - (iii) To grant such other reliefs which this Hon'ble Tribunal may deem fit, just and proper in the circumstances of the case; and
  - (iv) To allow the above O.A with costs to the applicant. "
- 2. Counsel for the applicant submitted that as the aforesaid decision would certainly relieve the applicant of his grievances to some extent, since the place of posting is around 50 kilometers away from his residence, at the earliest opportunity, he should be considered for posting near to his

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residence.

- 3. The aforesaid prayer of the applicant not being unreasonable, the Tribunal is of the considered view that the applicant may make a request after joining in the post of Head Postman at Chalakudy, for his posting any where near his residence, and subject to availability of vacancies, the respondents may consider the same sympathetically.
- 4. With the above observation, the Original Application is disposed of.

K.GEORGE JOSEPH ADMINISTRATIVE MEMBER

Dr K.B.S.RAJAN JUDICIAL MEMBER